

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**Contempt Petition No. 62/47/2021
Arising out of
O.A. No. 62/599/2020**

This the 17th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Shafi Yatoo, Aged 31 years, S/o Gh. Hassan Yatoo, R/o Baragam Tral District-Pulwama-192123 and 8 ors.

....Applicant

(Advocate: Mr. G.N. Shaheen)

Versus

Mr. B.V.R. Subrahmanyam, Jammu and Kashmir Union Territory through Chief Secretary to Government of J&K Civil Secretariat, Srinagar/Jammu-190001 and 4 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Both Contempt Petition and the Original Application are listed today together.

2. Learned counsel for the applicants submits he wishes to withdraw the contempt petition as well as the O.A. as the matter pertains to Srinagar Development Authority and this Tribunal has no jurisdiction to try the case.

3. The contention of learned counsel for the applicants has force and has to be accepted. This Tribunal does not have jurisdiction in respect of the employees of Srinagar Development Authority. Accordingly, Contempt Petition No. 62/47/2021 is dismissed and notices issued stand discharged. The O.A. No. 62/599/2020 is also dismissed as withdrawn with liberty to the applicant to approach appropriate forum, if he so desires.

**(ANAND MATHUR)
MEMBER (A)**

Manish/Shashi/Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**